

(b) and (c) The cash of Rs. 11.55 crore found during the course of search has been admitted as undisclosed income by 17 persons.

(d) Whenever credible information regarding unaccounted cash and valuables is received, the Income Tax Department takes appropriate action under Income Tax Act, 1961.

Interest payments made by Central Government

1300. SHRI N. K. SINGH: Will the Minister of FINANCE be pleased to state:

(a) the details of payment made as interest on loans by the Central Government on debts during the last five years;

(b) whether there has been an increase in the interest burden over time;

(c) whether Government proposes any measures to reduce the interest burden; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) The details of payment made as interest on loans by the Central Government on debts during the last five years are as under:

	(Amount in Rs. crore)				
	2009-2010	2010-2011	2011-2012	2012-2013 (RE)	2013-2014 (BE)
Internal Debt	163608	201841	242569	286110	334755
External Debt	3629	3156	3501	4073	4276

(b) Yes, Sir.

(c) and (d) The Central Government has been following a comprehensive strategy to moderate growth in public debt through a policy of fiscal rectitude inter alia, including recourse to lower borrowings, phased introduction of active consolidation of debt, emphasize on raising funds on concessional terms and from the less expensive sources with longer maturities, monitoring short term debt and encouraging non-debt creating capital flows. The Central Government has also set up a Middle Office in order to have a more prudent management of Government debt.

Loan sanctioned to developer of Delhi-Gurgaon highway

†1301. SHRI RAVI SHANKAR PRASAD: Will the Minister of FINANCE be pleased to state:

†Original notice of the question was received in Hindi.